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The 12th October 1946.

No.L.1123/46/8.—The following Act of the Assam Legislature having been assented to in His Majesty's name by the Governor, is hereby published for general information :—

[Received the assent of the Governor on the 1st October, 1946.]

ASSAM ACT IV OF 1946

THE ASSAM LOCAL SELF-GOVERNMENT (AMENDMENT) ACT, 1946.

[Passed by the Assam Legislature]

[Published in the *Assam Gazette* of the 16th October 1946]

An Act further to amend the Assam Local Self-Government Act, 1915 (Assam Act I of 1915) as amended to date.

Preamble.

WHEREAS it is expedient that a certain provision of ^{Assam Act} the Assam Local Self-Government Act, 1915, as amended ^{I of 1915.} upto date (hereinafter referred to as the principal Act), should be omitted to fit in with the progressive ideals prevailing in the country ;

It is hereby enacted as follows :—

Title.

1. This Act may be called the Assam Local Self-Government (Amendment) Act, 1946.

Commencement and extent.

2. (1) It shall come into force at once.

(2) It shall have the like extent as the principal

Act.

Amendment of Section 4 of Assam Act I of 1915.

3. In item (i) in the first proviso to sub-section (3) of section 4 (Chapter II) of the principal Act, the word "male" shall be deleted.

H. C. STORK,

Secy. to the Govt. of Assam in the Leg. Deptt.